

ITEM NO.15

COURT NO.4

SECTION IV-C

**S U P R E M E C O U R T O F I N D I A**  
**RECORD OF PROCEEDINGS**

Petition(s) for Special Leave to Appeal (C) No(s).8088-8089/2022

(Arising out of impugned final judgment and order dated 21-02-2022 in WP No. 22127/2021 and WP No. 22131/2021 passed by the High Court of M.P. Principal Seat at Jabalpur)

BANK OF MAHARASTRA &amp; ANR.

Petitioner(s)

VERSUS

MOHANLAL PATIDAR

Respondent(s)

(FOR ADMISSION and I.R. and IA No.64761/2022-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.64762/2022-EXEMPTION FROM FILING O.T. and IA No.67840/2022-EXEMPTION FROM FILING O.T. and IA No.67838/2022-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 13-05-2022 These petitions were called on for hearing today.

CORAM :

HON'BLE DR. JUSTICE D.Y. CHANDRACHUD  
HON'BLE MR. JUSTICE SURYA KANT

For Petitioner(s) Ms. Garima Prashad, Sr. Adv.  
Mr. Abhinav Agrawal, AOR  
Mr. Rajiv K. Virmani, Adv.  
Mr. Gaurav Jain, Adv.  
Mr. Atul Malhotra, Adv.  
Ms. Swati Bhardwaj, Adv.

For Respondent(s)

**UPON hearing the counsel the Court made the following**  
**O R D E R**

1 In the facts and circumstances of the present case, we are of the view that the direction of the High Court is eminently just and fair. Hence, it is not necessary for the Court to exercise its jurisdiction under Article 136 of the Constitution. The Special Leave Petitions are accordingly dismissed. However, the question of law is kept open to be dealt with in an appropriate case.

2 Pending application, if any, stands disposed of.

**(SANJAY KUMAR-I)**  
**AR-CUM-PS**

**(SAROJ KUMARI GAUR)**  
**COURT MASTER**